SEZ DENOTIFICATION

Brookfield India Real Estate Trust, which was hit by tenant exits in the IT and IT services segments, has only 26 per cent of its tenant base in the technology sector.

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MITHRA YARNS PRIVATE LIMITED

Sl.No	Particulars	Details
1	Name of Corporate Debtor	**Mithra Yarns Private Limited**
2	Date of incorporation of Corporate Debtor	22nd May 2017
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17303TG2017PTC117255
5	Address of the registered office and principal office (if any) of corporate debtor	19-8, P.No. 41/A, Chandulabowli, Sikh Village, Tirumalghery, Manovikas Nagar, Secunderabad, Telangana 500 009
6	Date of closure of Insolvency Resolution Process	06.11.2024
7	Liquidation commencement date of corporate debtor	06.11.2024
8	Name and registration number of the insolvency professional acting as liquidator	Murali Mohan Chevuturi IBBI/IPA-003/00307/2020-2021/13464
9	Address and e-mail of the liquidator, as registered with the Board	Plot No. 9, Dreamhome Apts, Barafbagh Colony, Hyderabad-500 029
10	Address and e-mail to be used for correspondence with the liquidator	Plot No. 1, SLV Bhavan, D.No.1-2-597/1/4&5, Barafbagh Colony, Hyderabad-500 029 liquidation.mithra@gmail.com
11	Last date for submission of claims	06.12.2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-2, has ordered the commencement of liquidation of Mithra Yarns Private Limited on 06.11.2024.

The stakeholders of Mithra Yarns Private Limited are hereby called upon to submit their claims with proof on or before 06.12.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 11.11.2024 **Sd/- (Murali Mohan Chevuturi)**

Place: Hyderabad **No. IBBI/IPA-003/00307/2020-2021/13464 (AFA Valid Up to: 30.06.2025)**